THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) The CVC has published a list of officials on its website (www.cvc.nic.in) against whom sanction for prosecution from concerned sanctioning authorities is pending for more than 4 months.

The sanction for prosecution is required by the investigating agencies for filing charge-sheets in the court of law, and not by the CVC. The CBI seeks sanction of prosecution against Government officials/public servants from the respective Appointing Authorities for their prosecution in the court of law.

- (b) Though a time limit of three months has been fixed for grant of sanction of prosecution, sometimes there is delay in giving sanction of prosecution within the prescribed time. The delay is often caused due to detailed analysis of the available evidence, consultation with CVC, State Governments and other agencies and sometimes non-availability of relevant documentary evidence.
- (c) and (d) No, Sir. The cases are evaluated on the basis of evidence collected during the investigation irrespective of status of the accused. After conclusion of investigation and after obtaining sanction of prosecution in respect of public servants (wherever required under the provisions of law), charge sheet is filed in the competent court by the investigating agencies.

## Officers quitting Government Service

1257. SHRI M.P. ACHUTHAN: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that a Government survey has revealed that 33 percent of the Central Government officers across ten Civil Services like IAS, IPS, IFS, etc. considered quitting services for various reasons; and
- (b) if so, the details thereof and the steps that are proposed to be taken to solve their grievances and make Civil Services more attractive and efficient?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) and (b) The Civil Services Survey 2010 has indicated that about 33% of the respondents had considered resigning from the services, at some time or the other in their career mainly because of better opportunities outside government, disappointment about lack of recognition etc. A number of initiatives like preparing of Draft Bill captioned "Civil Services Standards and Accountability Bill, 2010", reviewing All India Services Rules, introducing system of Performance Appraisal Report for officers of All India Services, introducing reforms in civil services examinations, prescribing definite time limit for suspension/disciplinary cases, streamlining the pay rules, payment of pension, deputation guideline, ensuring stability of tenure, intensive mid-career review of All India Services officers and reviewing existing All India Services and Central Civil Services (Conduct) Rules, are some of the steps proposed to be taken to solve grievances of the officers and for making civil services more attractive and efficient.